

(b) to (d). The Government of West Bengal had requested the Election Commission to hold the elections to the State Assembly on the 22nd February, 1987. A request was also received from the Government of Kerala that the elections to that State Assembly should be held in March, 1987. As the process of election, including the period of advance notice and the period which may have to be left after the date of poll for providing for unforeseen contingencies, takes about 45 days, the process of general elections should have been initiated in the case of West Bengal around the last week of April, 1987 and in the case of Haryana and Kerala, in the first week of May, 1987, and in the case of Nagaland, in the early part of October, 1987. The Commission was not in favour of holding the general election on the date suggested by the State Government of West Bengal, as it was felt that in view of the complaints received from time to time with respect to the revision of rolls, some time for receipt and disposal of appeals and for receipt of fresh applications for enrolment in the electoral rolls should be allowed. The Commission was also anxious to follow the convention of holding, as far as possible, general elections due around the same time according to a common programme. In the light of these considerations the Election Commission has announced the programme of general elections to Jammu and Kashmir, West Bengal and Kerala Assemblies in such a manner as to have the date of poll on the 23rd March, 1987. By this process, the request of the Government of West Bengal was met half way and the request of the Government of Kerala was accepted.

(e) The details of the programme of general elections to the Legislative Assemblies of West Bengal, Kerala and Jammu and Kashmir, as announced by the Election Commission, are as follows:—

- | | |
|------------------------------------------------------|-----------|
| (1) Issue of notification | 16-2-1987 |
| (2) Last date of making nominations for the election | 23-2-1987 |

| | |
|-------------------------------------|-----------|
| (3) Date of scrutiny of nominations | 24-2-1987 |
|-------------------------------------|-----------|

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|----------------------------------------------------------------------------------------|-----------|
| (4) Last date of withdrawal of candidature in the case of Jammu and Kashmir and Kerala | 27-2-1987 |
|----------------------------------------------------------------------------------------|-----------|

AND

| | |
|----------------------------|-----------|
| in the case of West Bengal | 26-2-1987 |
|----------------------------|-----------|

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|------------------|-----------|
| (5) Date of poll | 23-3-1987 |
|------------------|-----------|

Improvement in Telephones in Sindhudurg and Ratnagiri Districts

9. PROF. MADHU D'ANDAVATE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there have been recurring complaints regarding telephone communication in the Sindhudurg and Ratnagiri Districts of the Konkan region in Maharashtra due to outmoded telephone exchange system ; and

(b) if so, whether these defects are proposed to be removed in a time bound programme ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) and (b). No, Sir. There have been no recurring complaints in the Sindhudurg and Ratnagiri districts of Konkan region. Prompt action is taken to attend to complaints as and when they are received.

Decentralisation of approval of Foreign Collaboration

10. SHRI PARASRAM BHARDWAJ: Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government have further decentralised approval of foreign collaborations and authorised the

respective administrative ministries to issue sanctions ; and

(b) if so, the details regarding this new regulation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). Yes, Sir. Government have issued a Press Note on 16th January, 1987, enhancing the delegated powers of the Administrative Ministries to accord approvals for foreign collaboration proposals. The main thrust of the new policy is that the Administrative Ministries can now decide the foreign collaboration proposals which do not involve a foreign exchange outgo of more than Rs. one crore, in the aggregate, in terms of know-how and royalty. Copies of the Press Note have been sent to the Parliament Library.

Cement Factories in Andhra Pradesh

11. SHRI V. SOBHANADREESWARA RAO : Will the Minister of INDUSTRY be pleased to state :

(a) the details of existing cement factories in Andhra Pradesh, their location and licensed capacity ; and

(b) the particulars of Cement plants for which industrial licence/letter of intent/registration with Directorate General of Technical Development from Andhra Pradesh have been given ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b) Details are given in the Statement given below .

Statement

Details of Cement Units in production in Andhra Pradesh

| S. No. | Name of the Company | Location | Capacity (LTPA) |
|----------------|--------------------------------------|-------------------------|-----------------|
| LARGE : | | | |
| 1. | Cement Corporation of India (PSU) | Yerraguntla Cuddapah | 4.00 |
| 2. | Cement Corporation of India | Adilabad | 4.00 |
| 3. | Priyadarshini Cements | Kodad, Nalgonda | 4.00 |
| 4. | Andhra Cement Ltd., | Vijayawada | 2.40 |
| 5. | —do— | Visakhapatnam | 2.50 |
| 6. | —do— | Nadikudi, Adilabad | 2.50 |
| 7. | Ramakrishna Cement (KCP) | Macherla, Guntur | 2.54 |
| 8. | Orient Paper Mills (Ph. I) | Asifabad, Adilabad | 4.50 |
| 9. | Sri Vishnu Cements (Ph. I) | Kodad, Nalgonda | 6.00 |
| 10. | Raasi Cements | Vedapalli Nalgonda | 3.00 |
| 11. | Associated Cement Co. Ltd. | Kistna, Guntur | 2.14 |
| 12. | —do— | Mancherial, Adilabad | 3.35 |
| 13. | Panyam Cements & Minerals Industries | Bunganapalli | 5.31 |